(c) whether it is also a fact that the State Government and companies have been demanding more than the proposed supply; and

(d) if so, the steps Ministry proposes to take on (c) above?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Allocation of domestically produced gas is done as per the guidelines issued from time to time. At present, there is no proposal for any additional allocation of gas to gas based power plants in Andhra Pradesh.

(b) Does not arise in view of (a) above.

(c) Yes, Sir.

(d) In order to bridge the gap between demand and supply of natural gas in view of limited availability of natural gas, Ministry of Petroleum and Natural Gas has issued guidelines on the following:

(i) Swapping of natural gas

(ii) Clubbing/diversion of gas between power plants of same owner with the intent to serve larger public interest so that available gas by clubbing/ diversion can be used more efficiently in order to improve the Plant Load Factor (PLF) with corresponding increase in generation of electricity *vis-à-vis* pre-clubbing/diversion period.

Adulteration of water in petroleum products

†3044. SHRI RAMDAS ATHAWALE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the cases of adulteration of water into petroleum products and alleged pilferage of fuel have come into light during the last three years till date;

(b) if so, the details thereof;

(c) whether Government has got the cases related to adulteration of water into petrol and diesel and its pilferage investigated; and

(d) if so, the details thereof along with the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) Information is being collected and will be laid on the Table of the House.

---

†Original notice of the question was received in Hindi.